

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CR No. 3229 of 2018 (O & M)

Harjit Singh

Petitioner(s)/Appellant(s)

Versus

Mohar Singh and others

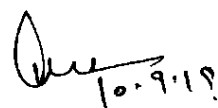
Respondent(s)/Defendant(s)


Respondent no. 5. Bagga Singh s/o Sh. Roula Singh s/o Sh. Jawala Singh resident of Vill. Naushara, Tehsil Rajpura, Distt. Patiala (now deceased) through his legal representatives:-

- i. Rachhpal Kaur, widow
 - ii. Paramjit Singh,
 - iii. Lovely,
 - iv. Babu, all sons of late Sh. Bagga Singh s/o Sh. Roula Singh s/o Sh. Jawala Singh
 - v. Lali d/o late Sh. Bagga Singh s/o Sh. Roula Singh
- All residents of Vill. Naushara, Tehsil Rajpura, Distt. Patiala.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **05.11.2019** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and deiced ex-parte.

Given under my hand and the seal of this Court on 10/09/2019


(Superintendent)
For Registrar (Judl.)


10/9/19